(ख) निर्धारित यात्रा परिपथों के आधार पर राज्य सरकार ने पर्यटन के विकास के लिए एक ब्लूप्रिंट भिजवाया है जिसकी जांच की जा रही है। चुनी हुई स्कीमों को व्यवहार्यता अध्ययनों, धन-राशि की उपलब्धता और परस्पर प्राथमिकताओं के आधार पर कार्यान्वित किया जाएगा।

(ग) छठी पंचवर्षीय योजना के दौरान पहले से ही निर्धारित की गयी स्कीमों के कार्यान्वयन पर होने वाला संभावित व्यय निम्न प्रकार से है :—

1. 40 लाख रु० की कुल अनुमानित लागत से शिवपुरी में एक पर्यटक गांव की स्थापना।

2. 46.76 लाख रु० की कुल लागत से कान्हा में वन गृह को पूरा करना।

3. भोपाल झील में जल क्रीड़ाएं प्रारम्भ करना-ब्यौरों को अंतिम रूप दिया जाना है।

4. नौकाओं की सप्लाई-ब्यौरों को अन्तिम रूप दिया जाना है।

5. 190 लाख रु० की अनुमानित लागत से भारत पर्यटन विकास निगम द्वारा मध्य प्रदेश पर्यटन विकास निगम के साथ एक संयुक्त उद्यम के रूप में भोपाल में 60 कमरों वाले एक होटल का निर्माण।

6. भारत पर्यटन विकास निगम द्वारा सांची और मांडु में यात्री गृह का विस्तार जिसके लिए अनुमान अभी तैयार किये जाने हैं।

रानीखेत में एन० सी० सी० पब्लिक ग्राउण्ड पर सेना का स्वामित्व

10421. **श्री हरीश रावत :** क्या रक्षा मन्त्री यह बताने की कृपा करेंगे कि।

(क) क्या उन्हें पता है कि रानीखेत में "श्रम दान" से निर्मित एन० सी० सी० पब्लिक ग्राउन्ड पर अभी तक सेना का स्वामित्व है जबकि इस पर स्थानीय छावनी बोर्ड का स्वामित्व होना चाहिए था ;

(ख) यदि हां, तो क्या यह सच है कि इस मैदान के आस-पास सेना के प्रयोग के लिए भवनों का निर्माण किया गया है और उसका स्वामित्व अब तक छावनी बोर्ड को अन्तरित नहीं किया गया है; और

(ग) यदि हां, तो उनके द्वारा इस सम्बंध में क्या कार्यवाही किए जाने का विचार है ?

रक्षा मंत्रालय राज्य मंत्री (श्री के. पी. सिंह देव): (क) से (ग) यह भूमि खेल के मैदान के रूप में प्रयोग करने के लिए पहले ही छावनी बोर्ड रानी खेत के पास है। इसलिए इस भूमि को छावनी बोर्ड को हस्तांतरित करने का प्रश्न ही नहीं उठता। फिर भी इस भूमि के एक भाग का सेना द्वारा रक्षा सम्बन्धी कुछ तात्कालिक आवश्यकताओं को पूरा करने के लिए प्रयोग किए जाने के उद्देश्य से पुनः वर्गीकरण किया जा रहा है। इस मैदान के आस-पास सेना के कुछ निर्माण कार्य कर दिये है।

Airports in Tamil Nadu to be declared as International Airports

10422. SHRI N. SELVARAJU : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the names of airports in Tamil Nadu which are likely to be declared

as international airports, besides Meenambakkam airport;

(b) the names of airports in Tamil Nadu whose run-ways and airport terminals along with cargo terminals are to be expanded during the Sixth Five Year Plan;

(c) the airports in Tamil Nadu which are likely to be connected by Boeing Service; and

(d) whether Tiruchirappalli Airport will be connected with international airlines particularly for South East and Eastern countries and whether the present status quo is maintained ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA) : (a) None, Sir.

(b) During the Sixth Five Year Plan, it is proposed to extend/modify Terminal Building at Tiruchirappalli and Madurai. It is also proposed to strengthen the runway at Madurai for Boeing 737 operations and acquire some land for extension of runway at Coimbatore.

(c) Madurai aerodrome is planned to be connected by Boeing service.

(d) Indian Airlines and Air Lanka operate international air services between Tiruchirappali and Colombo. However, neither Indian Airlines nor Air India have plans to operate air services from Tiruchirappalli to South East and Eastern countries.

Delay by Customs in Clearance of Parcels of Rough Diamonds

10423. SHRI BHIKU RAM JAIN: Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that a large number of parcels of rough diamonds have not been released and are awaiting clearance by the Customs ;

(b) whether it is also a fact that piling up of the parcels of rough diamonds and interest charges thereon make export obligations difficult ; and

(c) the steps proposed by Government to avoid such delays which add to the financial burden and render our products uncompetitive in the international market with details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA) : (a) Collector of Customs, Bombay, has reported that due to a strike by Air India staff in March 1982, a number of parcels of rough diamonds accumulated in the Airline Warehouse at the Airport and the same could not be sent to the Custom House for clearance. The Custom House took immediate steps by posting staff on over-time and also by posting additional staff as a result of which the pace of clearance increased and the backlog was cleared,

(b) and (c). It was a temporary hold up and the situation was brought under control in a short time. In view of the steps taken by the Custom House, as referred to in (a) above, the position as on date is that no parcel is held up on Customs account.

As a long term measure, it is being considered whether the shifting of the Jewellery Section from the Custom House to the Air Cargo Complex would cut down the timelag presently involved in transportation and ensure more expeditious clearance of parcels both for import as well as for export at the airport itself. However, to avoid delays and ensure flow of documents, clearance procedure has been streamlined by the Collector.